

port requirements of the growing population of Delhi. In the present arrangements, the buses of private operators operate in accordance with the schedule prescribed by the DTC who control and monitor these operations. Whenever any irregularity is detected, the DTC not only instructs the private operators to ensure operations as per schedule but also strict action is taken including levy of penalties, depending on the nature of the irregularity. There is no proposal before the Government at present to replace the existing arrangement.

(e) and (f) Route rationalisation is a continuous process for the DTC as a whole. The work of route rationalisation by DTC is continuing since October, 1987. Out of 727 routes, 353 routes have been rationalised so far including 98 routes in South Region.

नई दिल्ली रेलवे स्टेशन पर यात्रियों के साथ घाने वालों के प्रवेश पर लगाया गया प्रतिबंध

*132. सरदार जगजीत सिंह

अरोड़ा :

श्री राम जेटमलानी :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली रेलवे स्टेशन पर भीड़भाड़ को रोकने के लिये सरकार ने यात्रियों के सहयोगियों के प्लेटफार्म में प्रवेश पर प्रतिबंध लगाया है ;

(ख) यदि हां, तो क्या यह सच है कि इस देश में रेल यात्रा करने वाले अधिकांश यात्री अनपढ़, भोले-भाले और अनभिज्ञ होते हैं जिन्हें यात्रा संबंधी जानकारी बहुत कम होती है ; और

(ग) यदि हां, तो क्या सरकार ने यात्रा संबंधी जानकारी सुलभ बनाने तथा अनभिज्ञ एवं अनपढ़ लोगों की यात्रा सुगम बनाने के लिये कोई विशेष नये प्रबंध किए

हैं, यदि हां, तो उनका ब्यौरा क्या है और क्या सरकार ने देश के अन्य स्टेशनों पर भी इस प्रकार के प्रतिबंध लगाये हैं ?

रेल मंत्रालय में उप मंत्री (श्री महावीर प्रसाद) : (क) जी, हां।

(ख) समाज के सभी वर्गों के यात्री आते हैं।

(ग) यात्रियों के मार्गदर्शन के लिये प्लेटफार्मों पर पूछताछ वाउंटर और रेल कर्मचारी होते हैं। ज़रूरत के मामलों में प्लेटफार्म टिकट जारी करने के लिए अनुमति देने की व्यवस्था की गयी है। अभी तक ऐसा प्रतिबंध किसी अन्य स्टेशन पर नहीं लगाया गया है।

Release of Indian Prisoners of War detained in Pakistan

*133. SHRI LAL K. ADVANI,
SHRI ASHWANI KUMAR.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of India have recently forwarded in Pakistan a list of about 1100 Indians (including at least six women & twelve children) for repatriation; if so, what is the response of Pakistan Government thereto and the follow-up action taken thereon;

(b) whether India has also pleaded for the release of prisoners of war of 1965 and 1971; if so, the number thereof and what is the response of Pakistan thereto; and

(c) what are the outlines of India's programme in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) No, Sir.

(b) and (c) There are 54 Indian missing defence personnel of the 1971 Indo-Pak conflict who are believed to

be in Pakistani jails. While Pakistan has consistently denied their presence in their jails, they have at our request undertaken to conduct a fresh enquiry into the matter. We are continuing to press Pakistan on this issue.

Specialised Police Force to protect Historic Monuments

*134. SHRIMATI RATAN KUMARI;
DR. RATNAKAR PANDEY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal under Government's consideration for the creation of a specialised police force vested with the sole responsibility of protecting the country's myriad historic monuments; and

(b) if so, what are the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) No, Sir.

(b) Question does not arise.

Complaints from Training Institutions for Women in distress

*135. DR. BAPU KALDATE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have received complaints from training institutions for women in distress for not releasing the amounts sanctioned/granted to them; and

(b) what are the names of such institutions in various States which have been closed for non-availability of adequate funds and harassment from bureaucrats/administrators?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) Yes, Sir.

(b) No such case has been brought to the notice of the Central Government.

Schemes for better Management of University System

*136. SHRI D. B. CHANDRE GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants Commission has recently initiated several new schemes for better management of the University system in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): (a) and (b) The University Grants Commission was established under an Act of Parliament in 1956 to make provision for coordination and determination of standards in universities. The Commission has since its inception taken various measures and formulated a number of innovative schemes to achieve its objectives. In Pursuance of the thrust areas identified by the National Policy on Education—1986, the U.G.C. has recently initiated a number of schemes in the higher education sector. The schemes initiated by the Commission for better management of the university system in the country include the following:

(i) Scheme of Autonomous Colleges

The major objectives of this scheme are de-centralisation of academic administration, freedom to colleges to frame their own courses, provide for teaching and conduct of examinations, etc., encouragement to innovation and experimentation. Since the announcement of the Policy, 76 colleges have been conferred autonomy, bringing the total number of autonomous colleges in the country to 96.